

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 311**  
IA-305/2024, IA/4766/2021  
**In**  
**(IB)-2130(ND)2019**

**IN THE MATTER OF:**

M/s. Dynacon Projects Pvt. Ltd. .... Petitioner/Applicant  
Vs.  
M/s. Today Homes & Infrastructure Pvt. Ltd. .... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Kanishk Khetan, Mr. Akash Srivastava Advs.

**ORDER**

**IA-305/2024**

On 22.03.2024, on the basis of the submissions made by Ld. Counsel appearing for the Resolution Professional that the parties will negotiate and will come with the possible solution, the matter was adjourned.

It is submitted by the Ld. Counsel that the parties have agreed to certain terms and conditions in order to arrive at settlement. The Ld. Counsel appearing for the Applicant, at the stage, seeks some time to take instructions from their clients.

List the matter **on 30.05.2024**.

**IA-4766/2021**

List the matter before regular bench **on 30.05.2024**.

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**